FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

RADIUS & DESERVE LAND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Radius & Deserve Land Developers Private Limited
2.	Date of incorporation of corporate debtor	28th December 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2006PTC166575
5.	Address of the registered office and principal office (if any) of corporate debtor	Deserve, CST Road Junction, Opp. University of Mumbai Premises, Kalina, Santacruz (East), Bandra Suburban, Mumbai 400098, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	3rd May, 2023
7.	Estimated date of closure of insolvency resolution process	30th October, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Avil Menezes Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.radiusanddeserve@gmail.com
11.	Last date for submission of claims	17th May, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Radius & Deserve Land Developers Private Limited** on 3rd May, 2023.

CA. AVIL MENEZES
IP REGN NO. IBBI/IPA-001/IP-P0001./2016-2017/10041
INSOLVENCY PROFESSIONAL

The creditors of Radius & Deserve Land Developers Private Limited, are hereby called upon to submit their claims with proof on or before 17th May 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA. AVIL MENEZES
IP REGN NO.
IBBI/IPA-001/
IP-P0001/
2016-2017/
10041
INSOLVENCY PROFESSIONAL

Date: 05th May 2023

Place: Mumbai

Avil Menezes

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041